

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.74/MP/2023**

- Subject : Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of “Change in Law” as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents.
- Date of Hearing : **8.12.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Western Central Railways – Madhya Pradesh and 5 Ors.
- Parties Present : Shri Hemant Singh, Advocate, JITPL  
Shri Mridul Chakravarty, Advocate, JITPL  
Shri Biju Mattam, Advocate, JITPL  
Shri Chetan Garg, Advocate, JITPL  
Shri Lakshyajit Singh, Advocate, JITPL  
Shri Harshit Singh, Advocate, JITPL  
Ms. Alchi Thapliyal, Advocate, JITPL  
Shri Ayush Raj, Advocate, JITPL  
Shri Shaurya Kumar, Advocate, JITPL  
Shri Pulkit Agarwal, Advocate, Railways  
Ms. Kanupriya Sharma, REMCL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner tendered an apology and sought additional time to file the details/information as called for by the Commission vide Record of Proceedings for the hearing dated 25.5.2023.

2. Learned counsel for Respondent Nos. 1 to 5 submitted that the Respondents have already filed their replies on the maintainability of the Petition and may also be permitted to file their response on the details/information to be furnished by the Petitioner.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Petitioner, as a last opportunity, to furnish the details/information as called for vide Record of Proceedings for the hearing dated 25.5.2023



within a week and the Respondents may file their response/comments thereon, if any, within four weeks thereafter.

4. The Petition will be listed for hearing on 'admission' on **20.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**